

Bungling Detected in Manipur State Lotteries

4085. SHRI RAJUBHAI A. PARMAR:
SHRI SUSHILKUMAR
SAMBHAJIRAO SHINDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether massive bungling and embezzlement has been detected in Delhi, in respect of Manipur State Lotteries involving the sole-selling agent of these lotteries in Delhi;

(b) if so, what are the details thereof and the amount of money estimated to have been embezzled depriving the common citizens of their rightful money; and

(c) what was the *modus operandi* of the racket?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Delhi Police has reported that Government of Manipur had approved scheme for printing of 10 lakhs tickets for the draw of Jeevan Rekha Daily lottery but the sole selling agent in New Delhi, was getting only one and half lakh tickets printed. The sole selling agent did not issue corrigendum in news papers thereby making wrongful gain to himself which is estimated to be approximately Rs. 2 crores. A case under section 420 IPC has been registered at Police Station, Karol Bagh against the aforesaid sole selling agent on 11-11-1992.

हरिजनों पर अत्याचार

4096. श्रीमती सत्या बहिन :

श्री राधाकिशन मालवीय :

श्री बिट्टलराय भाधराय
जाधव :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने विभिन्न राज्यों में हरिजन उत्पीड़न अधिनियम के अंतर्गत आज तक कुल कितने मामले दर्ज किये हैं

(ख) क्या यह सच है कि विभिन्न राज्यों से प्राप्त हुई रिपोर्टों के अनुसार दलितों पर हुए अत्याचारों के अधिकतर मामले राजपा शासित राज्यों के हैं; और

(ग) ऐसी घटनाओं को रोकने के लिए सरकार क्या कदम उठा रही है ?

संसदीय कार्य मंत्रालय में राज्य मंत्री श्री गृह मंत्रालय में राज्य मंत्री (श्री एम. एम. जाधव) : (क) और (ख) चूंकि "पुलिस" और "लोक व्यवस्था" राज्य का विषय है, अतः अनुसूचित जातियों के खिलाफ अपराधों सहित अपराधिक मामलों को दर्ज करना, उनकी जांच करना, पता लगाना तथा अभियोजन चलाना राज्य सरकारों का काम है।

(ग) भारत सरकार ने अनुसूचित जातियों के खिलाफ होने वाले अत्याचारों को रोकथाम करने के लिए समय-समय पर निवारक, दण्डनीय तथा पुनर्वास उपाय करने के संबंध में दिशानिर्देश जारी किए हैं। मानव अधिकारियों से संबंधित विषयों पर चर्चा करने के लिए अभी हाल ही में मुख्य मंत्रियों के एक सम्मेलन ने केन्द्रीय और राज्य सरकारों की, समाज के कमजोर वर्गों, जैसे कि अनुसूचित जाति और अनुसूचित जनजाति की सुरक्षा के लिए अपनी कचनबद्धता को दोहराया है। सम्मेलन में यह संकल्प किया गया है कि इन कमजोर वर्गों की समस्याओं को अत्यधिक सहानुभूति से और शीघ्रता से निपटाया जाना चाहिए इसमें इस बात पर भी बल दिया कि

मानव अधिकार अथवा इन कमजोर वर्गों की स्वतंत्रता का उल्लंघन करने वालों के खिलाफ कड़ाई और तेजी से कार्रवाई की जानी चाहिए।

Aerial Survey by BSF

4097. SHRI AJIT P. K. JOGI:

SHRI CHHOTUBHAI PATEL:

Will the Minister of HOME AFFAIRS be pleased to State:

(a) whether the Border Security Force has started an aerial survey on the Kutch border;

(b) if so, the reasons therefor;

(c) whether some dead bodies have been recovered by the Border Security Force in the Rann of Kutch;

(d) if so, the details thereof alongwith the causes of their death;

(e) the countries to which the dead persons' belonged;

(f) whether the Central Government have informed these countries of the incident; and

(g) if so, the reaction of these countries thereto?

'THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Aerial survey was carried out by BSF over Rann of Kutch in May, 1992.

(b) The main purpose of this aerial survey was to ascertain if there were more dead bodies and to find out about movement of persons in that area if any.

(c) to (e) 40 dead bodies were found during patrolling on 14/15 May and 27/28 May 1992. These bodies were of Bangladeshi nationals who were pushed by the Pakistani Ran-

gers into the Indian territory. They died due to dehydration. Break up of these 40 dead bodies is as under;—

Male : 1 (About 55 years)

Male : 10 (About 8 to 35 years)

Female 8 (About 13 to 35 years)

Children : 21 (About 4 to 13 years)

(f) and (g) The matter has been taken up with the Pakistan authorities at appropriate level.

Arrested Employees in Jammu and Kashmir

4098. SHRI AJIT P. K. JOGI:

SHRI CHHOTUBHAI PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of employees of the Central and State Governments arrested in Jammu and Kashmir on charges of their involvement in the activities of terrorism, during each of the last three years and so far during the current year;

(b) the number of employees, belonging to Paramilitary and Defence forces out of them alongwith the posts held by them; and

(c) what action, if any, has been taken against them?

THE MINISTER OF STATE, IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) 223 Government employees (206 State Government employees and 17 Central Government employees) were arrested for their involvement in anti-national activities during the period under report, (b) 8 Constables of ITBP 2 Constables of CRPF 1 Constable of BSF 1 Corporal of IAF (c) Criminal proceedings have been launched against them.